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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010890132024

+ **W.P.(C) 16833/2024**

RAHUL BAJAJ

.....Petitioner

Through: Petitioner-in-person.

versus

MYTHRI MOVIE MAKERS AND ORS.

.....Respondents

Through: Mr. Mukul Singh, CGSC with Mr. Aryan Dhaka, Advocate for R-1 and R-2.

CORAM:

HON'BLE DR. JUSTICE SWARANA KANTA SHARMA

ORDER

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10.08.2026

CM.APPL. _____/2026 (for condonation of delay) (to be numbered).

1. The learned counsel appearing for respondents has handed over to the Court the compliance report. Let the same be taken on record.
2. Accordingly, the present application stands disposed of.

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3. By way of the instant petition, the petitioner seeks following reliefs:

“ A. Issue a direction to Respondent No. 1 to ensure the release of the movie Pushpa 2: The Rule with accessibility features, specifically audio description (AD) and same-language closed captioning (CC)/Indian Sign Language, across cinema theatres, Over-the-Top (OTT) streaming platforms and all other media formats, in compliance with the Guidelines of Accessibility Standards in the Public Exhibition of Feature Films in Cinema Theatres issued by the Ministry of Information and Broadcasting on March 15, 2024;



- B. Issue a direction to Respondent Nos. 2 and 3 to effectuate the implementation of said accessibility features, including the installation of appropriate assistive devices and technologies in theatres, to ensure adherence to the guidelines and enable universal access;
- C. Impose a fine of INR 1,00,000 on Respondent Nos. 1, 2 and 3 each under section 89 of the Rights of Persons with Disabilities Act, 2016, for contravening the provisions of the Rights of Persons with Disabilities Act, 2016;
- D. Award the cost of the present litigation, amounting to INR 50,000 to the Petitioner; and
- E. Issue a direction to Respondent No. 3 to periodically publish requisite information that would help in tracking compliance with the Guidelines W.P.(C)-16833/2024 dated 15.03.2024 and particularly the details as to the films certified with or without accessibility features.
- F. Issue a direction to Respondent No. 2 to withhold clearances for digital ticket-booking platforms that are inaccessible and do not exhibit accessibility information and to suitably act against existing platforms that do not comply with such requirements.
- G. Grant any other relief(s) that this Hon'ble Court deems just, equitable, and appropriate in the factual matrix and legal framework governing this matter."

4. The case set up by the petitioner is that, being a person with visual impairment, he is unable to access films on an equal footing with other members of the public in the absence of appropriate accessibility features, particularly audio description and same-language captioning/subtitling/ Indian Sign Language. The petitioner's grievance is that despite the statutory and regulatory framework mandating accessibility for persons with disabilities, films, including the movie "*Pushpa 2: The Rule*," continue to be exhibited without such features on a universal basis, with accessibility, where provided, being restricted to a limited number of theatres and dependent upon an application which is itself alleged to be inaccessible. The petitioner, therefore, contends that the existing manner of exhibition



effectively excludes persons with visual and other disabilities from equal participation in and enjoyment of cinema and seeks appropriate directions to ensure meaningful and non-discriminatory access to the films in general.

5. Learned counsel appearing for the respondents submits that the grievance raised by the petitioner in relation to the film “*Pushpa 2: The Rule*” has already been duly addressed and appropriate measures have been taken in that regard.

6. The petitioner, appearing in person, submits, however, that the grievance raised in the present petition is not confined to “*Pushpa 2: The Rule alone*”, but concerns the accessibility of films generally. It is submitted that similar difficulties continue to be faced by persons with disabilities in accessing other films as well and, therefore, the issue requires a broader and amicable resolution rather than being confined to the particular film which was the immediate subject matter of the petition.

7. Having heard the learned counsel appearing for the parties and having regard to the nature and wider implications of the grievance raised, this Court considers it appropriate to afford an opportunity to all concerned stakeholders to deliberate upon the issue and explore a mutually acceptable resolution. Accordingly, a joint meeting of all stakeholders, including the petitioner and the respondents, shall be convened within a period of one week from today to consider the broader concerns regarding accessibility of films raised by the petitioner. The stakeholders shall, upon such deliberations, endeavour to arrive at an appropriate and workable resolution, and a decision pursuant thereto shall be taken positively within a period of two weeks from today.



8. List on 11.09.2026, awaiting the outcome of the aforesaid decision.
9. The order be uploaded on the website forthwith.

DR. SWARANA KANTA SHARMA, J

AUGUST 10, 2026/ZP
T.S.